

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
RAJYA SABHA
UNSTARRED QUESTION NO- 1446
ANSWERED ON- 02/08/2023

Violation of UGC guidelines in appointment of Vice chancellors in Kerala

1446. SHRI PRAKASH JAVADEKAR:

Will the Minister of EDUCATION be pleased to state:

- (a) whether there is any violation of UGC guidelines in appointment of Vice Chancellors in Kerala State;
- (b) if so, the details thereof; and
- (c) the steps taken by UGC to follow the guidelines in letter and spirit?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUBHAS SARKAR)

(a)&(b) As per information received from University Grants Commission (UGC) there are several complaints/ representations which had brought into the notice of the UGC about violation of the UGC Regulations in the appointment of Vice-Chancellors in Kerala State in respect of following Universities:

- (i) APJ Abdul Kalam Technical University
- (ii) University of Kerala
- (iii) Thunchath Ezhuthachan Malyalam University.

The Division Bench of the Kerala High court has passed interim orders in writ appeals No. 1847 of 2022, and 1961 of 2022 regarding appointment of Vice Chancellors in APJ Abdul Kalam Technological University Kerala and Kerala University, Kerala respectively. UGC is examining these judgements in the context of UGC Regulations (Minimum Qualifications for

Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) 2018 in consultation with its legal experts for further action.

(c). Further as informed by the UGC a Standing Committee has been constituted to suggest measures to control violation of UGC Regulations (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) 2018.
